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THE ANDHRA PRADESH MOTOR VEHICLES (AMEND-
MENT) ACT, 1997.

ACT No. 1 OF 1997.*

[12th March, 1997]

AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH MOTOR VEHICLES TAXATION ACT,
1963.

Be it enacted by the Legislative
Assembly of the State of Andhra Pradesh
in the Forty-eighth Year of the Republic
of India as follows:-

*received the assent of the Governor on 11th March, 1997. For Statement of Objects and Reasons, please see A.P. Gazette Part IV-A Extraordinary dated 2nd September, 1996 at P-3.

Short title. 1. This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 1997.

Amendment of the Second Schedule. Act 5 of 1963. 2. In the Second Schedule to the Andhra Pradesh Motor Vehicles Taxation Act, 1963, in class 4 of the Motor Vehicles against item (iii), in column (2), for the figure "68-00", the figure "300-00" and in column (3), for the figure "225-00" the figure "1000-00" shall be substituted.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs and Justice,
Law Department.